

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2706

ANSWERED ON:11.03.2011

RECOVERY OF EXCISE DUTY

Naranbhai Shri Kachhadia;Patel Shri R.K. Singh;Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

**Will the Minister of FINANCE be pleased to state:**

- (a) the outstanding amount of Central Excise duty as on date;
- (b) the details of excise cases pending before each authority alongwith amount involved therein;
- (c) whether any time limit for disposal of such cases has been fixed and if so, the details thereof and reasons for not disposing the cases in time;
- (d) whether the Government has found out the reasons for such a huge outstanding amount;
- (e) if so, the details thereof;
- (f) whether approximately 70 per cent cases are lost owing to weak representation of cases by the Government advocates in courts; and
- (g) if so, the remedial measures taken/ proposed to be taken to recover such outstanding amounts?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (S.S. PALANIMANICKAM)

- (a) to (g): Information is being collected and will be laid on the Table of the House.